CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 793/GT/2025

Subject	:	Petition for revision of tariff of MTPS Stage-II (2x195 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
Petitioner	:	NTPC Limited
Respondents	:	BSPHCL and others.
Date of Hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Swapna Seshadri, Advocate, NTPC Ms. Ritu Apurva, Advocate, NTPC Ms. Pragya Pushkar, Advocate, NTPC Shri Naman Kumar, Advocate, BSPHCL

Record of Proceedings

The matter was called out for a hearing in virtual mode.

2. During the hearing, the learned counsel for the Respondent, BSPHCL, requested that the matter may be listed on another date for oral submissions.

3. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information, on or before **20.11.2026**, after serving a copy on the Respondents:

a) *The details of the Plant and Machinery (P&M) cost as on the COD of the generating station, additional capitalization during the period from COD to 31.3.2024, and the P&M cost as on the cut-off date, based on actual expenditure, in the following format:*

Sl. No.	Particulars	Accrual basis	Un-discharged liability	Cash Basis
(a)	P&M cost as on COD (1.7.2017), as considered in order dated 18.7.2023			
(b)	Add: Additional capital expenditure allowed from COD to 31.3.2019,			
(c)	Add: Additional capital expenditure in 2019-20			
(d)	**P&M cost as on 31.3.2020 (a+b+c)**			

**Additions above shall exclude IDC, IEDC, Land, Civil works and initial spares.*

b) *With respect to ZLD, the Petitioner to provide:*

i. *year-wise gross generation (MU), actual water consumed (m^3) and specific water consumption (m^3/MWh);*

ii. *reconciliation with the quantities in Form-19, with reasons for the increase in water consumption in FY 2022-23 and FY 2023-24.*

c) *In respect of the cost of IT equipment and software and freehold land considered under Form-12, furnish the following additional details for each year of the tariff period, separately under the accrual basis, undischarged liability and cash basis:*

(Rs. In lakh)

Accrual Basis	***2019-20***	***2020-21***	***2021-22***	***2022-23***	***2023-24***
Opening cost included in the allowed capital cost					
Additional capitalization claimed during the year					
Decapitalization of allowed assets					
Closing cost					
Average cost					

Undischarged liability	***2019-20***	***2020-21***	***2021-22***	***2022-23***	***2023-24***
Opening cost included in the allowed capital cost					
Additional capitalization claimed during the year					
Decapitalization of allowed assets					
Closing cost					
Average cost					

Cash Basis	***2019-20***	***2020-21***	***2021-22***	***2022-23***	***2023-24***
Opening cost included in the allowed capital cost					
Additional capitalization claimed during the year					
Decapitalization of allowed assets					
Closing cost					
Average cost					

d) *Furnish details of the amount of depreciation, if any, allocated towards fuel and included in the landed cost of fuel.*

4. The Respondents are permitted to file their replies to the additional information, on or before **4.12.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **11.12.2026**.

5. The Petition will be listed for hearing on **29.12.2026.**

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Legal)